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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

**CP No. 060/00111/2016 in
O.A. No.060/00946/2014**

Decided on: 06.01.2017

**Coram: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)**

Avtar Singh Jassal son of Late Shri Bhajan Singh Jassal, r/o 649-I,
Bhai Randhir Singh Nagar, Ludhiana.

.....**Petitioner**

Argued by: Mr. Sanjeev K. Sharma, Advocate for Mr. Sharwan
Sehgal, Advocate

Versus

Dr. Sunil Kapoor, Chief Medical Director, Northern Railway, Baroda
House, New Delhi.

.....**Respondent**

Argued by: Mr. Sanjay Goyal, Advocate

Order(Oral)

BY HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)

1. As is evident from the record that, while deciding the Original Application (O.A.) bearing No. 060/00946/2014, the Appellate Authority was directed to decide the appeal of the petitioner by passing a speaking and reasoned order, vide order dated 28.09.2015 of this Tribunal (Annexure P-1).
2. According to the petitioner, the respondents have not complied with the directions of this Tribunal, which necessitated him to file the present Contempt Petition (C.P.).
3. In the wake of notices, the respondents appeared and filed the reply, in which it is submitted that the appeal filed by the petitioner has already been decided by the Appellate Authority, vide order

dated 18.11.2016, which was conveyed to him vide order dated 21.12.2016 (Annexure R-2).

4. As respondents have substantially complied with the indicated order of this Tribunal, so no further action is required to be taken in the matter, at this stage.

5. Therefore, the C.P. is hereby dismissed and Rule of C.P. is discharged accordingly.

(RAJWANT SANDHU)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 06.01.2017

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